

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH -- 1**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
08-04-2022 AT 10:30 A.M. THROUGH VIDEO CONFERENCE.**

CP(IB) No. 65/9/HDB/2021
U/s 9 of IBC, 2016

IN THE MATTER OF:

Weld – Tech Engineers (India) Pvt Ltd

...Operational Creditor

Vs

Neoaska Pharma Pvt Ltd

...Corporate Debtor

C O R A M:-

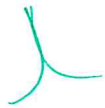
**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)**

O R D E R

Ld. Counsel for both sides present. It is brought to our notice that Corporate Debtor in this case has already been put into CIRP by order passed in CP(IB) No. 241/9/HDB/2021 dated 01.04.2022. Hence, we direct the Operational Creditor to make a claim before the IRP appointed in the said proceedings and upon making such claim, we direct the IRP to consider the same as per the rules.

With these directions, CP(IB) No. **65/9/HDB/2021** is disposed of. If for any reason the said matter is settled and CIRP is withdrawn, then the OC is at liberty to approach this Tribunal for recall of this order as per procedure.


MEMBER (T)


MEMBER (J)

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